

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 83 OF 2017 &
IA NOS. 704 & 705 OF 2016**

Dated: 5th April, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

U.P. Ceramics and Potteries Ltd.

...Appellant(s)

Vs.

**Rajasthan Electricity Regulatory
Commission & Ors.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. Sanyat Lodha

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta
Ms. Himanshi Andley
Mr. Ajay Vaidya for R-1

ORDER

IA NO. 705 OF 2016

(Appln. for permission to file additional documents)

We have heard learned counsel for the parties. With the consent of the parties and for the reasons stated in the application, the application is allowed.

IA NO. 704 OF 2016

(Appln. for exemption from filing certified copy of impugned order)

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed.

APPEAL NO. 83 OF 2017

It is represented by learned counsel for the parties that pleadings are complete.

List the matter for hearing on **18.07.2018.**

(Justice N. K. Patil)
Judicial Member

ts/mk

(I. J. Kapoor)
Technical Member